

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 488 of 2020**

**IN THE MATTER OF:**

**Yes Bank Ltd.**

**...Appellant**

**Versus**

**Anuj Jain, Interim Resolution Professional  
Jaypee Infratech Limited & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Amit Sibal, Sr. Advocate with Mr. Anush Raajan,  
Advocate.**

**For Respondents: Mr. Sumant Batra and Ms. Niharika Sharma Advocates  
for R-1 (RP).  
Mr. Mohit Kishore and Ms. Raveena Rai, Advocates for  
R-2 (NBCC).  
Mr. Krishnan Venugopal, Sr. Advocate for Jaypee  
Healthcare Ltd.**

**ORDER**  
**(Through Virtual Mode)**

**19.06.2020** Pleadings may be completed within two weeks.

Mr. Krishnan Venugopal, Sr. Advocate submits that 'Jaypee Healthcare Ltd.' is a necessary party. He seeks and is permitted to file an application for impleadment.

List this appeal 'for admission (after notice)' on **10<sup>th</sup> July, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[V. P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*am/gc*